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1873. SHRI VIJAY JAWAHARLAL DARDA: Will the Minister of CIVIL

- AVIATION be pleased to state:
- (a) whether the Airports Authority of India (AAI) resorted to legal action against any privately-owned Airlines, for getting its dues with interest;
- (b) if so, the details of Airlines which have defaulted in payment of airport rentals, taxes, etc.;
- (c) the amount pending for payment by these airlines from 1 January, 2012 to 31 of March, 2013 airline-wise; and
 - (d) the steps taken to avoid recurrence of such a situation in future?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K. C. VENUGOPAL): (a) Yes, Sir.

(b) and (c) M/s Kingfisher Airlines, M/s East West Airlines, M/s NEPC Airlines, M/s Paramount Airways, M/s Continental Airlines and M/s VIF Airlines have defaulted in payment of airport rentals, taxes, etc. The details of total dues payable by these airlines (excluding penal interest) as on 31.03.2013 were as follows:

Sl. No.	Name of Airline	Total dues (Rs. in crore)
1.	Kingfisher Airlines	186.26
2.	East West Airlines	14.31
3.	NEPC Airlines	2.74
4.	Paramount Airways	1.75
5.	Continental Airlines	0.95
6.	VIF Airlines	0.29

⁽d) AAI (Airports Authority of India) is making efforts to recover the outstanding dues from the defaulters. Besides, AAI has taken the following steps to avoid recurrence of similar situation in future:-

- The dues against privately owned Airlines are monitored on regular basis
- (ii) In case of delay AAI issues notice to the Airlines to settle the dues
- (iii) Penal interest is being charged on account of delay in the settlement of the bills, and
- (iv) In cases where delay persists, besides encashing the security deposit the defaulting Airline is put on "CASH & CARRY" basis.

Agreement between private airport developers and AAI

1874. SHRI NARESH AGRAWAL: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the various private airport developers signed a Memorandum of Understanding (MoU) and revenue sharing agreement with the Airports Authority of India:
 - (b) if so, the details of the agreements, project-wise;
 - (c) whether the private operators have violated the contracts;
 - (d) if so, the details thereof; and
- (e) if so, what steps Government has taken to ensure compliance by erring developers?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K. C. VENUGOPAL): (a) and (b) Yes, Sir. Airports Authority of India (AAI) has entered into an agreement namely, Operation Management and Development Agreement (OMDA) with M/s Delhi International Airport Pvt. Ltd. and M/s Mumbai International Airport Pvt. Ltd. (MIAL) for IGI airport, New Delhi and CSI Airport, Mumbai respectively.

- (c) No, Sir.
- (d) and (e) Do not arise.

Additional land for Dabolim airport in Goa

1875. DR. PRABHAKAR KORE: Will the Minister of CIVIL AVIATION be pleased to state: